

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

30.

**CP(IB)-4267(MB)/2018**

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **04.03.2019**

NAME OF THE PARTIES:

BEST Petroleum

v/s.

BM Carriers Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

---

**ORDER**

1. When called Respondent Debtor is not present.
2. The Petitioner is to place on record the following information on the next date of hearing:
  - a. Consent of IRP.
  - b. Evidence of Sec. 8 Notice and Proof of Service.
  - c. Any reply from the Debtor company on receipt of Sec. 8 Notice.
  - d. Any reply by the Debtor company on receipt of main Company Petition.
  - e. Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.
  - f. Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking reports.
3. Matter is now adjourned to **03.06.2019**.

Sd/-

**M.K. SHRAWAT**  
**Member (Judicial)**

04.03.2019  
Pvs=